

## The Orissa Conduct of Examinations Act, 1988 Act 2 of 1988

Keyword(s): Recognised Examination, Unfair, Mean

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SCHIDNLE

### ORISSA ACT 2 OF 1988

#### <sup>1</sup>[THE ORISSA CONDUCT OF EXAMINATIONS ACT, 1988]

[ Received the assent of the Governor on the 11th March 1988, first published in an extraordinary issue of the Orissa Gazette, dated the 11th March 1988] POR WITH A MARKET A

CAN ACT TO PROVIDE FOR PENAL ACTION FOR ADOPTION OF UNPAIR MEANS AT CERTAIN EXAMINATIONS HELD IN THE STATE AND OTHER MATTERS CONNECTED THEREWITH

BE it enacted by the Legislature of the State of Orissa in the Thirty-ninth Year of the Republic of India as follows :-

Short title

1. This Act may be called the Orissa Conduct of Examinations Act, 1988.

Definitions

- 2. In this Act, unless the context otherwise requires,—
  (a) "recognised examination" means an examination specified in the Schedule and includes evaluation, tabulation, publication of results and all other matters connected therewith;

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(b) "unfair means" in relation to any recognised examination means taking or giving or attempting to take or give any help, other than one permissible, if any, under the rules applicable thereto, from any material, written, recorded or printed or relayed, or from any person, in any form oz ballo whatsoever. save distant effects alances busined also segment, it is not the

Probibition of use of unfair means at examinations.

- 3. (1) No person shall adopt or take recourse to unfair means at any recognised
- examination.

  (2) No person shall aid, abet or conspire in the use of unfair means at any recognised examination. and the terminal british

Restriction question paper and offer of information.

- 4. No sperson, who is not lawfully authorised or permitted by evirtue of his advantaged on copies of duties to do so, shall, before the time fixed for disrtibution of copies of a question paper to examinees at a recognised examination, -
  - (a) procure, attempt to procure or possess, such question paper or a portion
  - or a copy thereof; or read to believe is related to or is derived from or has a bearing upon such and state and a state of the st

work.

Prevention of leakage by person who is entrusted with any work connected with a recognised person entrexamination shall, except in the discharge of his duties, directly or indirectly divulge usted with or cause to be divulged or known to any other person any information or part examination thereof which he has come in possession in the discharge of his duties.

Restriction on fake papers.

6. No person shall procure, possess, distribute or otherwise publicize or cause to be publicized any question paper as being the one or purporting to be the one that is to be given or likely to be given at an ensuing recognised examination.

Prohibition of loitering, eic, near examination centre, etc.

- 7. No person, save in the discharge of his duties shall,—
  - (a) during the hours when a recognised examination is conducted at any recognised examination centre or where any evaluation or tabulation work relating to a recognised examination is done; and
  - (b) two hours preceding the commencement of such examination, evaluation or tabulation work on any date on which such examination is conducted or evaluation or tabulation work is done,

<sup>&</sup>lt;sup>1</sup>For Statement of Objects and Reasons see Orissa Gazette, Extraordinary, dated the 26th February, 1988 (No. 367).

#### THE CHESS. CO. 1880 TO P. ASSEMBLATIONS ACT. 1988

and the standard countries of **(\$\frac{1}{2} \frac{1}{2} \frac{1}{** commit or cause to be committed any of the following acts within the premises wherein the recognised examination is held or at any place where evaluation for tabulation work is done of at any public or private place within a distance of one hundred metres of such premises of the place of evaluation or tabulation work,

- (i) loiteting;
- (ii) distributing or otherwise publicizing any paper or other matter relating to such examination; of
- (iii) indulging in such other activity as is likely to be prejudicial to the conduct of such examination or is likely to affect the secrecy thereof:

Provided that nothing contained in this section shall apply in respect of bona fide activities of examinees appearing at the examination which is conducted at such examination centre.

Refusal of dutles connected with examination prohibited.

8. No person assigned with invigilation work or superintendence of any recognised examination at any centre or any other work connected with such examination or evaluation, tabulation or publication of results of such examination shall refuse. save under circumstances beyond his control, to perform the work of duties so assigned. March M. S. M. B. B. gast ga

Penalty.

- 9. Whoever contravenes any of the provisions of sections 3 to 8 shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine which may extend to three thousand rupees but shall not be less than five hundred rupees or with both.
- 10. (1) An offence under this Act shall not be investigated by an officer below Investigation the rank of a Sub-Inspector of Police. ctc.
  - (2) All offences under this Act shall be cognizable and non-bailable.

Rffect of other laws,

- 11, (1) Subject to the provisions of sub-section (2), the provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained any enactment other than this Act.
- (2) Where any act or omission constitutes an offence punishable under this Act and also under any other Act, the offender found guilty of such offence shall be liable to be punished under the other Act and not linder this Act.

#### THE ORISSA CONDUCT OF EXAMINATIONS ACT 1988

[Orissa Act 2 of 1988]

#### SCHEDULE

#### [See Section 2 (a)]

- 1. Examination conducted by or under the authority of any University established by an Act of the State Legislature.
  - 2. Examination conducted by or under the authority of the Board of Secondary Education, Orissa.
  - 3. Examination conducted by or under the authority of the State Council of Higher Secondary Education, Orissa.
  - 4. Examination conducted by or under authority of the Council of Higher Secondary Education, Orissa.
  - 5. Such other examinations as may be specified by the State Government by notification in the Official Gazette.